

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "B", JAIPUR

श्री विजय पाल राव, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE: SHRI VIJAY PAL RAO, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA. No. 143/JP/2018
निर्धारण वर्ष / Assessment Years : 2014-15

Shri Ajay Kumar Gupta D-160, Ganga Path, Kabir Marg, Banipark, Jaipur (Raj.)	बनाम Vs.	The DCIT, Circle-3, Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: ACBPG 8729 M		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : None (date was noted)
राजस्व की ओर से / Revenue by : Shri Ashok Khana (JCIT)

सुनवाई की तारीख / Date of Hearing : 20/12/2018
उदघोषणा की तारीख / Date of Pronouncement : 20/12/2018

आदेश / ORDER

PER: VIKRAM SINGH YADAV, A.M.

This is an appeal filed by the assessee against the order of Id.
CIT(A), Jaipur dated 01.01.2018 for the Assessment Year 2014-15.

2. The matter has been adjourned on number of occasions at the request of the assessee in the past and the matter has again come up for hearing for the above scheduled date of hearing. None has appeared on behalf of the assessee nor was any adjournment

application filed inspite of noting the scheduled date of hearing. It is thus apparent that the assessee is not interested in pursuing prosecution of the present appeal. So in the circumstances, following the decision of Delhi Bench of ITAT in the case of CIT Vs. Multiplan India (P) Ltd., [1991] 38 ITD 320 and also on the judgment of the Hon'ble M.P. High Court in the case of Estate of Late Tukhoji Rao Holkar Vs. CWT [1997] 223 ITR 480, the appeal of the assessee is dismissed in limine.

3. Before parting, it is appropriate to state that in case the assessee is serious in pursuing its appeal filed, then it would be at liberty if so advised to pray for a recall of this order by moving an appropriate application stating the explicit reasons for non-appearance and by giving an undertaking that it shall not abuse the time of the Tribunal.

In the result, appeal of the assessee is dismissed.

Order pronounced in the open Court on 20/12/2018.

Sd/-

(विजय पाल राव)
(Vijay Pal Rao)

न्यायिक सदस्य / Judicial Member
जयपुर / Jaipur

दिनांक / Dated:- 20/12/2018.

*Santosh

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Shri Ajay Kumar Gupta, Jaipur.

Sd/-

(विक्रम सिंह यादव)
(Vikram Singh Yadav)

लेखा सदस्य / Accountant Member

2. प्रत्यर्थी / The Respondent- DCIT, Circle- 3, Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File { ITA No. 143/JP/2018 }

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar